

कर दिया था। दूसरे मामले में, केन्द्रीय उत्पादन शुल्क नियम 1944 के नियम 52 (क) के उल्लंघन के लिए विभागीय न्याय-निर्णय किया गया था।

**Grant of Contracts/Licences in respect of the Ministry**

9286. SHRI R. N. RAKESH : Will the MINISTER OF COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state: the total number of contracts/licences granted in respect of Commerce, Civil Supplies and Cooperation Ministry, its attached and subordinate offices including the public sector undertaking for the entire period of Janata Government regime and the share there, if any, to S.C. and S.T. in each category of such contracts/licences and if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL) : The information is being collected and will be laid on the table of the House.

**Inclusion and Development of any other Airport into International Airport**

9287. SHRI AHMED M. PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number and details of International Airport operating in India;

(b) whether there is any proposal to include and develop any other airport into International airport; and

(c) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK) : (a) There are four international airports in India at present. These are at Delhi, Bombay, Calcutta and Madras.

(b) No, Sir. Not at present.

(c) Does not arise.

**Complaints Regarding Irregularities Committed in Delhi Stock Exchange**

9288. SHRI BALDEV SINGH JASROTTIA : Will the Minister of FINANCE be pleased to state :

(a) whether any complaints were received by Ministry about serious malpractices and gross irregularities being

committed in Delhi Stock Exchange and also about rank speculation being indulged in certain shares;

(b) if so, whether any inquiry was held on such complaints; and

(c) what were the findings and what action and steps were taken thereon and to prevent recurrence of such irregularities and malpractices?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) to (c) No specific cases of serious malpractices, gross irregularities or rank speculation carried on in the Delhi Stock Exchange have been brought to the notice of the Government. There has, however, been a complaint alleging that the affairs of the Delhi Stock Exchange are being run by the Executive Director in contravention of the bye-laws, rules and regulations of the Stock Exchange. This has been looked into and has not been found to be substantiated.

**Value of Special Bank Notes**

9289. SHRI B. C. KAMBLE : Will the Minister of FINANCE be pleased to state :

(a) total value of special Bank notes issued since coming into force of Constitution of India, till today;

(b) the purposes for which such Special Bank notes were required to be issued;

(c) total value of Special one rupee notes issued by Government since coming into force of Constitution of India, till today; and

(d) purposes for which special one rupee notes were required to be issued?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) About Rs. 53.59 crores.

(b) Out of the above figures, about Rs. 53.53 crores were issued as Special Gulf Notes for use in the Gulf States and Rs. 5.58 lakhs as Special Haj Notes for use for Haj Pilgrims.

(c) Rs. 39.45 lakhs.

(d) These were issued as Special Gulf notes for use in the Gulf States.